

(2021) 12 SHI CK 0040

In the High Court Of Himachal Pradesh

Case No : Civil Writ Petition No. 6753, 6755, 6756, 6757, 6758, 6759 6760, 6761, 6763, 6806, 6807, 6808, 6809 & 7215 Of 2021

Devinder Kumar And Others

APPELLANT

Vs

Himachal Road Transport Corporation And Others

RESPONDENT

Date of Decision : 06-12-2021

Acts Referred:

Citation : (2021) 12 SHI CK 0040

Hon'ble Judges : Tarlok Singh Chauhan, J; Satyen Vaidya, J

Bench : Division Bench

Advocate : Sat Prakash, Vikas Rajput

Final Decision : Disposed Of

Judgement

Tarlok Singh Chauhan, J

1. Notice. Mr. Vikas Rajput, Advocate, appears and waives service of notice on behalf of the respondents.

2. Since common questions of law and facts are involved in all these petitions, therefore, the same are taken up together and are being disposed of by a common order.

3. Learned counsel for the petitioner(s) states that these petitions are squarely covered by the judgment, rendered by the Hon'ble Apex Court in Civil Appeal Nos. 1557-1564 of 2019, titled Himachal Road Transport Corporation vs. Lekh Ram etc. etc., decided on 8.2.2019 (Annexure P-4).

4. The question in issue is required to be considered by the employer. Therefore, without going into the merits of the cases, we deem it proper to dispose of these writ petitions by directing the respondents to consider and decide the cases of the petitioners in accordance with law and in case, the cases of the petitioners are covered by the aforesaid judgment, similar benefit be also extended to the petitioners, within a period of two months from today. Pending application(s), if

any, shall also stand disposed of.

For compliance to come up on 7.3.2022.